

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH**

CP(IB) No. 119/BB/2018
U/s 9 of IBC,2016 R/w 6 of I & B
(Application to Adjudicating Authority) Rules, 2016

In the matter of

Ram Charan Company Private Limited,

No.505, 5th Floor,
Delta Wing, 'Raheja Tower',
Old No. 113-134,
New No.177, Anna Salai,
Chennai-600002.

- Operational Creditor/Petitioner

Versus

Bremels Rubber Industries Private Limited,

Plot No.128, 8th Main,
3rd Phase Peenya,
Bangalore-560058

- Corporate Debtor

Coram: 1. Hon'ble Shri Rajeswara Rao Vittanala, Member (J)
2. Hon'ble Dr. Ashok Kumar Mishra, Member (T)

Order dated : 27th September, 2018

Parties/Counsel Present:

For the Petitioner : Shri Vignesh Raj, Advocate

For the Respondent :


ORDER

Per: **Rajeswara Rao Vittanala, Member (J)**

1. C.P(IB) No. 119/BB/2018 is filed by Ram Charan Company Private Limited (Operational Creditor), U/s 9 of Insolvency and Bankruptcy Code,2013 by inter-alia seeking to initiate Corporate Insolvency

Vignesh

- Resolution Process, in the case of Bremels Rubber Industries Private Limited, on the ground that it has committed default for an amount of Rs.13,21,934/- (Rupees Thirteen Lakhs Twenty One Thousand Nine Hundred and Thirty Four only).
2. The case is listed for admission before the Tribunal on various dates viz. 06.07.2018, 13.07.2018, 19.07.2018 31.07.2018 28.08.2018, 17.09.2018. The case is adjourned on these dates at the request of the parties.
 3. Heard Shri Vignesh Raj, learned Counsel for the Petitioner. He has filed memo of settlement dated 27.09.2018, (which is taken on record), by inter-alia stating that the matter has been settled between the parties and therefore prayed the Tribunal, to permit him to withdraw the Company Petition.
 4. Hence, C.P(IB) No. 119/BB/2018 is disposed of as withdrawn in view of the above settlement of issue.



Member (T)



Member (J)